



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग I—खण्ड 1

PART I—Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

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नई दिल्ली, बृहस्पतिवार, सितम्बर 21, 2017/भाद्र 30, 1939

No. 248]

NEW DELHI, THURSDAY, SEPTEMBER 21, 2017/ BHADRA 30, 1939

SUPREME COURT OF INDIA

RESOLUTION

New Delhi, the 21, September 2017

No. F. 6/2016-SCA(I).—The Seventh Central Pay Commission (Commission) was set up by the Government of India vide Resolution No.1/1/2013-E.III (A), dated the 28th February, 2014. The Terms of Reference of the Commission also includes the Officers and Employees of the Supreme Court. The period for submission of report by the Commission was extended up to 31st December, 2015 vide Resolution No.1/1/2013-E.III(A), dated the 8th September, 2015. The Commission, on 19th November, 2015, submitted its Report on the matters covered in its Terms of Reference as specified in the aforesaid Resolution dated the 28th February, 2014.

2. The Government, vide Para 7 of the Resolution No.1-2/2016-IC, dated 25th July, 2016, decided to refer the allowances (except Dearness Allowance) to the Committee on Allowances (the Committee). As the recommendations on Allowances (except Dearness Allowance) were referred by the Government to the Committee, the Chief Justice of India vide Para 7 of the Resolution No. F.6/2016-SCA(I) dated 23rd September, 2016 decided that till a final decision on Allowances is taken based on the recommendations of the said Committee, all Allowances will continue to be paid to Supreme Court Officers and Employees at existing rates in existing pay structure, as if the pay had not been revised with effect from 1st day of January, 2016.

3. The said Committee submitted its Report on 27th April, 2017. The Government vide Resolution No.11-1/2016-IC dated 6th July, 2017 decided to accept the recommendations of the Commission on allowances with 34 modifications and the decision of the Government on the recommendations of the Commission on allowances is contained in the said Resolution.

4. The Chief Justice of India, after consideration, has decided to accept the recommendations of the Commission on allowances with certain modifications as approved by the Government of India as specified in the **Annexure** to this Resolution.

5. Deputation (Duty) Allowance for Civilians, Leave Travel Concession (LTC) and Overtime Allowance (OTA) be kept in abeyance till orders are issued by DoPT. Newspaper Allowance be kept in abeyance till orders are issued.

6. In respect of Washing Allowance which has since been abolished and subsumed in a newly proposed Dress Allowance, Department of Expenditure has advised that Dress Allowance be paid @ Rs.5000/- p.a. and Rs.10000/- p.a. to class III and IV and higher level officers respectively. On direction, the matter is remitted back to Government for reconsideration and deferred till the decision on Judicial side (I.A. No. 19 of 2016 in WP(C) No.801/1986 pending before Supreme Court).

7. The revised rates of allowances shall be admissible with effect from the 1st July, 2017.

By Order and under the authority of Chief Justice of India

DEEPAK JAIN, Registrar (Admn.I)

Annexure

Statement showing the recommendations of the Seventh Central Pay Commission on Allowances and the decision of Chief Justice of India thereon

Name of the Allowance	Recommendations of the 7 th CPC	Decision of the Chief Justice of India									
Briefcase Allowance	Retained. Status quo to be maintained.	Accepted. Status quo be maintained									
Cash Handling Allowance	Abolished	Subsumed in Cash Handling and Treasury Allowance and rates revised as under : (in Rs., per month) <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th>Amount of average monthly cash handled</th> <th>6th CPC rates</th> <th>Revised Rates</th> </tr> </thead> <tbody> <tr> <td><= 5 lakh</td> <td>230 – 600</td> <td>700</td> </tr> <tr> <td>Over 5 lakh</td> <td>750 – 900</td> <td>1000</td> </tr> </tbody> </table>	Amount of average monthly cash handled	6 th CPC rates	Revised Rates	<= 5 lakh	230 – 600	700	Over 5 lakh	750 – 900	1000
Amount of average monthly cash handled	6 th CPC rates	Revised Rates									
<= 5 lakh	230 – 600	700									
Over 5 lakh	750 – 900	1000									
Children Education Allowance (CEA)	Retained. Procedure of payment simplified.	Accepted									
Conveyance Allowance	Retained. Status quo to be maintained	Accepted. Status quo be maintained.									
Daily Allowance	Retained. Rationalized.	Travelling Charges for Level – 12–13 revised from 'Non-AC Taxi charges up to 50 km to 'AC taxi charges upto 50 Kms.' and for level 14 and above to be revised from 'AC Taxi charges up to 50 km' to 'AC taxi charges as per actual expenditure commensurate with official engagements'.									
Daily Allowance on Foreign Travel	Retained. Status quo to be maintained.	Accepted. Status quo be maintained									
Family Planning Allowance	Abolished	Accepted									
House Rent Allowance (HRA)	Retained. Rationalized by factor of 0.8.	The recommendations of the 7 th CPC is accepted with the following modifications : (i) HRA shall not be less than Rs.5,400 per month, Rs. 3,600 per month and Rs.1,800 per month calculated @ 30% of minimum pay for X (population of 50 lakh & above), 20% for Y (5 to 50 lakh) and 10% for Z (below 5 lakh) category of cities. (ii) HRA shall be revised to 27%, 18% and 9% of Basic Pay in X, Y and Z cities when Dearness Allowance (DA) crosses 25% and further to 30%, 20% and 10% of Basic Pay in X,Y and Z cities when DA crosses 50%.									
Orderly Allowance	Retained. Status quo to be maintained	Accepted									

Name of the Allowance	Recommendations of the 7th CPC	Decision of the Chief Justice of India
Subsistence Allowance	Retained. Status quo to be maintained.	Accepted. Status quo be maintained
Sumptuary Allowance to Judicial Officers in Supreme Court Registry	Abolished	Government to reconsider the decision and till the Government takes a decision, no payment shall be made. Separate communication will be issued by the Ministry.
TA for Retiring Employees	Retained. Rationalized.	Accepted
TA on Transfer	Retained. Rationalized.	Accepted
Transport Allowance (TPTA)	Retained. Rationalized.	Accepted
Travelling Allowance	Retained. Rationalized.	Level 6 to 8 of Pay Matrix to be entitled for Air travel.

SUPREME COURT OF INDIA

No. F.6/2016-SCA(I)
New Delhi, dated September 22, 2017

OFFICE ORDER

Sub.: Revision of allowances of officers and employees of Supreme Court in terms of report of 7th Central Pay Commission.

Consequent upon approval of the Government conveyed vide letter No.L-11015/3/2015-Jus dated 19th September, 2017 of Department of Justice, Ministry of Law and Justice to revision of allowance of Officers and Employees of Supreme Court of India in terms of recommendations of the 7th Central Pay Commission, decision of Hon'ble the Chief Justice of India thereon and publication of Resolution No. 248 dated 21st September, 2017 in the Gazette of India Extraordinary, Part I, Section 1 containing the decision of Hon'ble the Chief Justice of India, the admissibility of various allowances effective from 1st July, 2017 shall be as shown in the **Annexure.**

Till orders are issued by the concerned Ministry, the Deputation (Duty) Allowance for Civilians, Leave Travel Concession (LTC), Overtime Allowance (OTA) and Newspaper Allowance shall be kept in abeyance. On direction of Hon'ble Chief Justice of India, the Government has been requested to reconsider its decision to abolish the Sumptuary Allowance to Judicial Officers in Supreme Court and till the Government takes a decision, no payment shall be made.

In respect of Washing Allowance which has since been abolished and subsumed in a newly proposed Dress Allowance, Department of Expenditure has advised that Dress Allowance be paid @ Rs.5000/- p.a. and Rs.10000/- p.a. to class III and IV and higher level officers respectively. However, on direction, the matter is remitted back to Government for reconsideration and deferred till the decision on Judicial side (I.A. No. 19 of 2016 in WP(C) No.801/1986 pending before Supreme Court).

Payment of allowances as admissible at revised rate and action for drawal and disbursement of arrears to eligible officers and Employees should be completed expeditiously.

The Drawing & Disbursing Officer should make it clear to the Officers and Employees while disbursing the arrears that the payments are being made subject to adjustment and if any discrepancies are noticed later resulting in over-payments, the same shall be recovered subsequently. For this purpose, undertaking shall be obtained in writing from the Officers and Employees. In authorizing the arrears, Income Tax as due may also be deducted and credited to Government in accordance with the instructions on the subject.



The Annexure to this Office Order mentions specific allowances as may be relevant and applicable to the Officers and Employees of the Supreme Court. The other allowances will be regulated in terms of Resolution No.11-1/2016-IC dated 6th July, 2017 of Ministry of Finance (Department of Expenditure) and instructions issued by Government from time to time.

The Gazette Resolution No.248 dated 21st September, 2017 is available on Supreme Court website www.sci.gov.in for information of all concerned.



[Deepak Jain]
Registrar[Admn.I]

Copy to :-
All concerned.

Statement showing the recommendations of the Seventh Central Pay Commission on Allowances and the decision of Hon'ble Chief Justice of India thereon

Name of the Allowance	Recommendations of the 7th CPC	Decision of Hon'ble Chief Justice of India (as shown in bold letters)									
Briefcase Allowance	Retained. Status quo to be maintained.	Accepted. Status quo be maintained									
Cash Handling Allowance	Abolished	Subsumed in Cash Handling and Treasury Allowance and rates revised as under : (in Rs., per month) <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th>Amount of average monthly cash handled</th> <th>6th CPC rates</th> <th>Revised Rates</th> </tr> </thead> <tbody> <tr> <td><= 5 lakh</td> <td>230 - 600</td> <td>700</td> </tr> <tr> <td>Over 5 lakh</td> <td>750 - 900</td> <td>1000</td> </tr> </tbody> </table>	Amount of average monthly cash handled	6th CPC rates	Revised Rates	<= 5 lakh	230 - 600	700	Over 5 lakh	750 - 900	1000
Amount of average monthly cash handled	6th CPC rates	Revised Rates									
<= 5 lakh	230 - 600	700									
Over 5 lakh	750 - 900	1000									
Children Education Allowance (CEA)	Retained. Procedure of payment simplified.	Accepted. (Refer to O.M.No. A-27012/02/2017-Estt.(AL) dated 16-8-2017 issued by Department of Personnel & Training, and further instructions, if any)									
Conveyance Allowance	Retained. Status quo to be maintained	Accepted. Status quo be maintained. (Refer to O.M. F.No.19039/03/2017-E.IV dated 19-7-2017 issued by Department of Expenditure and further instructions, if any)									
Daily Allowance	Retained. Rationalized.	Travelling Charges for Level - 12-13 revised from 'Non-AC Taxi charges up to 50 km to 'AC taxi charges upto 50 Kms.' and for level 14 and above to be revised from 'AC Taxi charges up to 50 km' to 'AC taxi charges as per actual expenditure commensurate with official engagements'. (Refer to O.M.No.19030/1/2017-E.IV dated 13-7-2017 & 18-8-2017 issued by Department of Expenditure and further instructions, if any)									
Daily Allowance on Foreign Travel	Retained. Status quo to be maintained.	Accepted. Status quo be maintained									
Family Planning Allowance	Abolished	Accepted									
House Rent Allowance (HRA)	Retained. Rationalized by factor of 0.8.	The recommendations of the 7th CPC is accepted with the following modifications : (i) HRA shall not be less than Rs.5,400 per month, Rs. 3,600 per month and Rs.1,800 per month calculated @ 30% of minimum pay for X (population of 50 lakh & above), 20% for Y (5 to 50 lakh) and 10% for Z (below 5 lakh) category of cities. (ii) HRA shall be revised to 27%, 18% and 9% of Basic Pay in X, Y and Z cities when Dearness Allowance (DA) crosses 25% and further to 30%, 20% and 10% of Basic Pay in X,Y and Z cities when DA crosses 50%.									

[Signature]

Name of the Allowance	Recommendations of the 7 th CPC	Decision of Hon'ble Chief Justice of India (as shown in bold letters)														
		<p>The admissibility of House Rent Allowance (HRA) to the Officers and Employees shall be as under :-</p> <table border="1" data-bbox="748 333 1453 516"> <thead> <tr> <th>Classification of Cities/Towns</th> <th>Rate of House Rent Allowance per month as a percentage of Basic Pay only</th> </tr> </thead> <tbody> <tr> <td align="center">X</td> <td align="center">24%</td> </tr> <tr> <td align="center">Y</td> <td align="center">16%</td> </tr> <tr> <td align="center">Z</td> <td align="center">8%</td> </tr> </tbody> </table> <p>For other conditions regulating grant of HRA refer to instructions issued by Department of Expenditure (O.M. No.2/5/2017-E.II(B) dated 7-7-2017) and further instructions, if any</p>	Classification of Cities/Towns	Rate of House Rent Allowance per month as a percentage of Basic Pay only	X	24%	Y	16%	Z	8%						
Classification of Cities/Towns	Rate of House Rent Allowance per month as a percentage of Basic Pay only															
X	24%															
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Orderly Allowance	Retained. Status quo to be maintained	Accepted														
Subsistence Allowance	Retained. Status quo to be maintained.	Accepted. Status quo be maintained														
Transport Allowance (TPTA)	Retained. Rationalized.	<p>Accepted.</p> <p>The Transport Allowance shall be admissible at the following rates :-</p> <table border="1" data-bbox="748 956 1453 1327"> <thead> <tr> <th rowspan="2">Employees drawing pay in Pay Level</th> <th colspan="2">Rates of Transport Allowance per month</th> </tr> <tr> <th>Employees posted in the Cities as per Annexure to O.M. dt. 7-7-2017 of Department of Expenditure, Ministry of Finance</th> <th>Employees posted at all other places</th> </tr> </thead> <tbody> <tr> <td align="center">9 and above</td> <td align="center">Rs.7200+DA thereon</td> <td align="center">Rs.3600+DA thereon</td> </tr> <tr> <td align="center">3 to 8</td> <td align="center">Rs.3600+DA thereon</td> <td align="center">Rs.1800+ DA thereon</td> </tr> <tr> <td align="center">1 and 2</td> <td align="center">Rs.1350 +DA thereon</td> <td align="center">Rs.900 + DA thereon</td> </tr> </tbody> </table> <p>Officers drawing pay in Levels 14 and above in the Pay Matrix, who are entitled to the use of official car in terms of Department of Expenditure's O.M. No.20(5)-E.II(A)/93 dated 28.1.1994 shall be given the option to avail the official car facility or to draw Transport Allowance at the rates of Rs.15,750/- p.m. plus Dearness Allowance thereon.</p> <p>The grant of Transport Allowance shall be subject to the conditions as mentioned in the OM No. 21/5/2017-E.II(B) dt. 7-7-2017 and 2-8-2017 of Department of Expenditure and further instructions, if any.</p>	Employees drawing pay in Pay Level	Rates of Transport Allowance per month		Employees posted in the Cities as per Annexure to O.M. dt. 7-7-2017 of Department of Expenditure, Ministry of Finance	Employees posted at all other places	9 and above	Rs.7200+DA thereon	Rs.3600+DA thereon	3 to 8	Rs.3600+DA thereon	Rs.1800+ DA thereon	1 and 2	Rs.1350 +DA thereon	Rs.900 + DA thereon
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3 to 8	Rs.3600+DA thereon	Rs.1800+ DA thereon														
1 and 2	Rs.1350 +DA thereon	Rs.900 + DA thereon														
Travelling Allowance	Retained. Rationalized.	<p>Level 6 to 8 of Pay Matrix to be entitled for Air travel.</p> <p>The Travelling allowance at revised rates shall be regulated in terms of O.M. dt. 13-7-2017 & 18-8-2017 issued by Department of Expenditure and further instructions, if any.</p>														
TA on Transfer	Retained. Rationalized.	Accepted.														
TA for Retiring Employees	Retained. Rationalized.	(Refer to O.M. dt. 13-7-2017 & 18-8-2017 issued by Department of Expenditure and further instructions, if any)														

Signature